



2025:DHC:6294-DB



\$~48

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ W.P.(C) 8283/2025, CM APPL. 36079/2025  
RAJESH KUMAR & ORS. ....Petitioners

Through: Mr. Sahil Chandra, Ms. Ananya  
Singh and Mr. Jai Singh Saharan, Advs.

versus

UNION OF INDIA & ORS. ....Respondents  
Through: Dr. Vijendra Singh Mahndiyar,  
CGSC with Ms. Annapurna, Adv. for UOI

**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR**  
**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA**

**ORDER (ORAL)**

%

**30.07.2025**

**C. HARI SHANKAR, J.**

1. With consent of learned Counsel, this writ petition is disposed of with a direction to the respondents to treat this writ petition as a representation and take a decision on the prayers in the writ petition within a period of six weeks from today.
2. We expect the respondents to address all the issues raised in the writ petition. The decision as and when taken shall be communicated forthwith to the petitioners.
3. The writ petition is disposed of in the aforesaid terms.

**C. HARI SHANKAR, J.**

**OM PRAKASH SHUKLA, J.**

**JULY 30, 2025/aky**